

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 84/TT/2019

Subject : Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1: 765 kV S/C Jaipur (RVPN)-Bhiwani TL (PART-I & II) along with associated bays under Northern Region System Strengthening Scheme XXV in Northern Region in pursuance to direction of Commission in Review Petition No. 41/RP/2017

Date of Hearing : 28.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Uttar Pradesh Power Corporation Ltd. & 16 Others

Parties present : Shri Ved Prakash Rastogi, PGCIL
Ms. Megha Bajpai, BRPL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for determination of transmission tariff for the 2014-19 tariff period for 765 kV S/C Jaipur (RVPN)-Bhiwani TL (PART - I & II) under Northern Region System Strengthening Scheme XXV. The instant asset was put into commercial operation on 7.10.2016 and there was time over-run of 6 months and 19 days. The tariff for instant asset was earlier approved vide order dated 7.9.2017 in Petition No. 213/TT/2016 wherein the cost variation of ₹8293.20 lakh was disallowed. The Petitioner filed Review Petition No. 41/RP/2017 against order dated 7.9.2017 on the issue of restricting the capital cost of the asset. The Commission vide order dated 6.7.2018 in Review Petition No. 41/RP/2017 directed the Petitioner to file a fresh petition for the instant asset.

3. Accordingly, the Petitioner has filed the instant petition and is seeking transmission tariff for the 2014-19 period. The representative of the Petitioner submitted that the cost



variation is due to use of glass insulators in place of composite long rod insulators and horizontal tower in place of delta tower. He submitted that rejoinder to the reply of UPPCL and BRPL has been filed.

4. The representative of BRPL pointed out that BRPL has already filed reply in the matter.

5. The Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

